

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 757
ANSWERED ON 02.12.2024

DATA ON TRIPLE TALAQ

757. SHRI MOHAMMED NADIMUL HAQUE:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) data regarding number of cases registered against people who have given triple talaq, if so, the details thereof; and
- (b) whether there is data regarding the number of people convicted for triple talaq, if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJJU)

(a) & (b): No such data is maintained centrally. Moreover, 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The State Governments are competent to deal with offences under the extant provisions of laws including the Muslim Women (Protection of Rights on Marriage) Act, 2019.
